MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI JAIKANT SINGH, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 1430 Hours ON 28.04.2016

Following officers attended the meeting:

a. Shri Akash Taneja, Joint Director General of Foreign Trade, DGFT
b. Shri D.K. Gupta, Director (DBK), Department of Revenue
c. Shri V.K. Kohli, Director, O/o Textile Commissioner
d. Smt. Chitra Sharma, Deputy Director General of Foreign Trade, DGFT
e. Shri Kumar Rahul, Deputy Director General of Foreign Trade, DGFT
f. Shri S.K. Kala, Foreign Trade Development Officer, DGFT
g. Shri A.S. Chauhan, Foreign Trade Development Officer, DGFT
h. Shri S.K. Panigrahi, Economic Officer, DGFT

II. Minutes of the last Meeting held on 29.03.2016 were confirmed.

III. The Committee deliberated upon all the cases and following decisions were taken:

Sl. No.	Firm's Name and Numbers	EPCG Authorisation No.	Subject	Decision of the Committee
1.	M/s Bhavanam Spinning Mills (Pvt.) Ltd., Guntur. 01/36/218/212/AM-16/EPCG-I	0930001916 dated 16.12.2005 0930002228 dated 15.05.2006 0930002972 dated 13.03.2007	i. Extension of block-wise EOP. ii. Extension of EOP for one year in respect of EPCG authorization no. 0930002972 dated 13.03.2007.	The Committee noted that the party has fulfilled 100% EO during the 2nd block period in respect of 2 EPCG authorization nos. 0930002228 dated 15.05.2006 & 0930002972 dated 13.03.2007 and fulfilled 100% EO after one year of expiry of original EOP in respect of authorization no. 0930001916 dated 16.12.2005. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (a) extension of block-wise EOP in respect of all the 3 EPCG authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and (b) extension of EOP for 1 years agains EPCG authorization no. 093000191 dated 16.12.2005 on payment o composition fee equal to 2% o proportionate duty saved amount o unfulfilled EO or an enhancement in E imposed to the extent of 10% of tot EO at the choice of exporter, for eac year of extension sought in terms o provisions contained in Para 5.17 (b) o HBP 2015-20, as the party could no apply to RA within the prescribed tim period. **This has the approval of DG.**
2.	M/s Crosslay Remedies Limited, Ghaziabad.	0530145079 dated 29.11.2007 0530145080	Extension of block-wise EO period.	The Committee noted that party has submitted that they could not fulfil EO during the first block period due to re-shuffling of their management and

	01/36/218/186/AM-16/EPCG-I	dated 29.11.2007		organisation as M/s Max Healthcare Pvt Ltd., has acquired shares of their Hospital Crosslay Remedies Limited by way of fresh equity issuance of company and purchase from existing shareholders of the company. The party was called for PH to the Committee wherein the representative explained that the EO shall be fulfilled by Crosslay Remedies and the CG shall remain at the place of installation. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
3.	M/s Gaba Overseas (P) Ltd., Panipat. 01/36/218/151/AM-16/EPCG-I	3330001000 dated 09.05.2008 3330001001 dated 09.05.2008	Extension of block-wise EO period.	The Committee noted that party has fulfilled 7.22% and 7.26 EO against authorizations nos. 3330001000 dated 09.05.2008 & 3330001001 dated 09.05.2008 respectively, but failed to fulfil stipulated EO in the first block period due to recession in US and European markets. **The Committee took into account the submission of the party that they have sufficient export orders in hand to fulfil the EO.** The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
4.	M/s Indian Synthetic Rubber Pvt. Ltd., Delhi. 01/36/218/64/AM-16/EPCG-I	0530157897 dated 14.03.2012	Acceptance of installation certificate issued by chartered engineer instead of central excise.	The Committee took into account the submission of the party that they had obtained the installation certificate from Central Excise Authority wherein the date of installation of capital goods was not mentioned. However, the date of verification of the CG's is mentioned as 13.09.2014. They have also obtained the installation certificate from Chartered Engineer showing the date of installation of capital goods as 22.11.2013.

				The Committee deliberated upon the case decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** acceptance of installation certificate issued by chartered engineer instead of central excise authority subject to payment of composition fee of Rs.5000/-. **This has the approval of DG.**
5.	M/s Granite Zone India Pvt. Ltd., Bangalore 01/36/218/122/AM-16/EPCG-I	0730007812 dated 10.02.2009	Condonation of delay in installation of capital goods.	The Committee noted that the party has fulfilled their entire EO within 1st block period. The Committee observed that the party has submitted the installation certificate from Central Excise but there was a delay in installation of Capital Goods beyond 18 months. The party has stated that due to delay in completion of machinery foundation and sudden strike by materials suppliers it took more time than the normal. The Committee, therefore, **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in installation of capital goods subject to payment of composition fee of Rs.5000/- Third party exports shall be subject to conditions prescribed in para 5.10 (d) of HBP 2015-20 read with policy circular 3 dated 02.09.2015. **This has the approval of DG.**
6.	M/s DP Chocolates, Hyderabad. 01/36/218/221/AM-16/EPCG-I	2230000835 dated 07.02.2008 2230001019 dated 07.10.2008	i. Extension of block-wise EO period. ii. Regularization of shifting of Capital Goods.	The Committee noted that party has submitted that they could not fulfil EO during the original EOP due to slowdown in the international market and weak market scenario for Cocoa products & Chocolate Products. The Committee took into account the submission of the party that they have sufficient export orders in hand and are hopeful to fulfil the entire EO by the end of December, 2016. The party has already submitted their request to RA, Chandigarh for extension of EOP for 1 year. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP in respect of both the subject authorization, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP

				2015-20. The Committee took into account the submission that they have obtained the authorization No. 2230001019 dated 07.10.2008 for their factory located at Plot No.15, Apparel Park cum Industrial Area , Katha Bhatoli, Baddi , Solan (HP)-173205. However, due to paucity of space they have installed the Capital Goods in their factory situated at Plot No. 166, Apparel Park cum Industrial Area, Katha Bhatoli, Baddi, District-Solan (HP). Party stated that both the addresses are mentioned in IEC and RCMC. The Committee deliberated upon the case and decided to **regularize** the shifting of capital goods from Plot No.15, Apparel Park cum Industrial Area , Katha Bhatoli, Baddi , Solan (HP)-173205 to their factory located at Plot No.166, Apparel Park cum Insustrial Area, Katha Bhatoli, Baddi, District- Solan (HP) subject to payment of composition fee of Rs. 5000/-. **This has the approval of DG.**
7.	M/s DP Chocolates, Hyderabad. 01/36/218/222/AM-16/EPCG-I	2230001297 dated 16.02.2010 2230001306 dated 23.02.2010 2230001308 dated 24.02.2010 2230001400 dated 29.06.2010	Regularization of shifting of Capital Goods.	The Committee noted that party has stated that they could not fulfil EO during the original EOP due to slowdown in the international market and weak market scenario for Cocoa products & Chocolate Products. The Committee took into account the submission of the party that they have obtained the said authorizations for their factory located at Plot No.15, Apparel Park cum Industrial Area, Katha Bhatoli, Baddi, Solan (HP)-173205. However, due to paucity of space they have installed the Capital Goods in their factory situated at Plot No.166, Apparel Park cum Insustrial Area, Katha Bhatoli, Baddi, District – Solan (HP). Party stated that both the addresses are mentioned in IEC and RCMC. The Committee deliberated upon the case and decided to **regularize** the shifting of capital goods from Plot No.15, Apparel Park cum Industrial Area, Katha Bhatoli, Baddi , Solan (HP)-173205 to their factor Plot No.166, Apparel Park cum Insustrial Area, Katha Bhatoli, Baddi, District-Solan (HP) subject to payment of composition fee of Rs. 5000/- for each authorization.
8.	M/s Juliet Industries Limited, Mumbai. 01/36/218/180/AM-16/EPCG-I	0330007937 dated 18.02.2005 0330007952 dated 21.02.2005	Extension of block-wise EO period and extension of EOP for 4 years.	The Committee took into account the submission of the party that they could not fulfil any EO due to sudden recession in international market and now they have sufficient exports order in hand to fulfil the EO.

		0330009919 dated 03.10.2005		The Committee deliberated upon the case and **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: (a) extension of block-wise EOP against all the 3 EPCG authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and (b) first extension of EOP for 2 years against all the subject authorizations on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. (c) second extension of EOP for further two years in respect of authorization no. 0330009919 dated 03.10.2005 which was issued after 01.04.2005 on payment of 50% of duty as per Para 5.11 of HBP (RE: 2005). **This has the approval of DG.**
9.	M/s Ask Automotive Pvt. Ltd., New Delhi 01/36/218/77/AM-16/EPCG-I	0530161132 dated 04.07.2013 0530163394 dated 17.09.2014	Permission to shift the capital goods.	The Committee took into account the submission of the party that the capital goods were installed at their unit located at Plot No.155-156, Sector-5, IMT Manesar, Gurgaon. The party has already obtained the installation certificate from Central Excise Authority. They further informed that due to paucity of space in the said unit they are unable to utilize the full production capacity of the machine. They, therefore, want to shift the capital goods to their unit located at Plot No. 28, Sector – 4, IMT Manesar, Gurgaon in respect of authorization number 05301663394 dated 17.09.2014 and Plot no. 166, Palki Rampura, Andla Road, Village Vasna, Taluk Detroj, Ahmedabad-382140 against authorization number 0530161132 dated 04.07.2013. Addresses of both the units are already endorsed in IEC and RCMC. The Committee deliberated upon the case and decided to **permit** shifting of capital goods from Plot No.155-156,

				Sector-5, IMT Manesar, Gurgaon to Plot No. 28, Sector – 4, IMT Manesar, Gurgaon in respect of authorization number 05301663394 dated 17.09.2014 and Plot no. 166, Palki Rampura, Andla Road, Village Vasna, Taluk Detroj, Ahmedabad-382140 against authorization number 0530161132 dated 04.07.2013.The party shall submit fresh installation certificate to RA within 6 months from the date of installation of capital goods at the new unit.
10.	M/s Spun Micro Processing (P) Ltd., New Delhi. 01/37/218/265/AM-16/EPCG-II	0530144771 dated 11.10.2007	Acceptance of installation certificate issued by chartered engineer instead of central excise.	The Committee noted that the party has fulfilled their entire EO within the 1st block EOP. The Committee took into account the submission of the party that they had obtained the installation certificate issued by chartered engineer. They have further submitted that they could not approach the Central Excise Authority in time for issuance of Installation Certificate and now the Central excise has refused to issue the installation certificate against the said authorization. The Committee deliberated upon the case decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** acceptance of installation certificate issued by chartered engineer instead of central excise authority for subject to payment of composition fee of Rs. 5000/-. **This has the approval of DG.**
11.	M/s Sangat Printers Pvt. Ltd., New Delhi. 01/37/218/190/AM-16/EPCG-II	0530144339 dated 16.08.2007	Extension of block-wise EO and extension of EOP for 1 year.	The Committee noted that the party has fulfilled 44.6% EO during original EOP and party is confident that it will fulfil the EO within extended time period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and b) extension of EOP for 1 year on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b)

				of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
12.	M/s Roop Polymers Ltd., New Delhi. 01/37/218/210/AM-16/EPCG-II	0530141704 dated 10.08.2006	Extension of block-wise EO period.	The Committee noted that party has fulfilled their entire EO during 2nd block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
13.	M/s Welspun India Limited, Mumbai. 01/37/218/120/AM-16/EPCG-II	0330009029 dated 28.06.2005 0330010171 dated 07.11.2005	Acceptance of installation certificate issued by chartered engineer instead of central excise.	The Committee noted that the party has fulfilled their entire EO during the EOP. The Committee took into account the submission of the party that they had imported the capital goods and obtained the installation certificates issued by chartered engineer. They have further submitted that they had also applied Central Excise Authority for issuance of installation certificates vide their letter dated 18.01.2011 and 15.03.2013, but till date the same has not issued by them. The Committee deliberated upon the case decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** acceptance of installation certificate issued by chartered engineer instead of central excise authority for redemption purposes subject to payment of composition fee of Rs.5000/-. **This has the approval of DG.**
14.	M/s Sterlite Technologies Ltd., Mumbai. 01/37/218/270/AM-16/EPCG-II	3130004287 dated 03.11.2009	Extension of block-wise EO period.	The Committee noted that party has fulfilled 6.70% EO in the first block period and fulfilled 133% EO during 2nd block period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20.

				This has the approval of DG.
15.	M/s Pokarna Limited, Hyderabad. 01/37/218/196/AM-16/EPCG-II	-----	Issuance of EPCG authorization for import of off highway truck.	The Committee took into the account the comments furnished by the technical authority , Department of Heavy Industry that the proposed usage of Dumper is for removal, shifting and loading of granite blocks and not for mining. The Committee decided to **reject** the case.
16.	M/s Honda Motorcycle and Scooter India Pvt. Ltd., Gurgaon. 01/36/218/231/AM-16/EPCG-I	0530139917 dated 18.11.2005	Acceptance of Installation Certificate issued by independent Chartered Engineer instead of Central Excise authority in respect of parts for NC drilling Machine (i.e. spare parts) in terms of Para 5.3.4 (iii) of HBP 2005-06.	The Committee noted that the party has fulfilled their entire EO within the original EOP. The Committee took into account the submission of the party that they have submitted installation certificate issued by the independent Chartered Engineer. The Committee deliberated upon the case decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** acceptance of installation certificate issued by chartered engineer instead of central excise authority subject to payment of composition fee of Rs.5000/-. **This has the approval of DG.**
17.	M/s Komal Foods Pvt. Ltd., Nagpur. 01/36/218/195/AM-16/EPCG-I	0330011568 dated 30.03.2006 0330011569 dated 30.03.2006 0330014479 dated 26.12.2006 0330014989 dated 06.02.2007	Extension of block-wise EO period and extension of EOP for 2 years.	The Committee took into account the submission of the party that they were unable to fulfil the EO due to recession in global market. Now they want to fulfil their EO by their group company viz. M/s Haldiram Foods International Pvt. Ltd. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. The RA may examine the endorsement of Group Company as per policy

				provision. **This has the approval of DG.**
18.	M/s Bil Energy Systems Limited, Mumbai 01/36/218/227/AM-16/EPCG-I	0330016321 dated 07.06.2007 0330016877 dated 24.07.2007 0330016878 dated 24.07.2007	Extension of block-wise EO and extension of EOP for 2 years.	The Committee took into account the submission of the party that they could not fulfil the EO during the original EOP due to following reasons: i) It took substantial time to set up the entire plant. ii) It took substantial time for the production of exports products of International standard specifications and to get them approved abroad. Now they have sufficient exports order in hand to fulfil the EO during the extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
19.	M/s Alpha Pharma Healthcare India Pvt. Ltd., Mumbai. 01/36/218/253/AM-16/EPCG-I	0330039236 dated 10.07.2014	Extension of time **up to 31.12.2016** for installation of capital goods.	The Committee deliberated upon the case and decided to **defer** the case for obtaining documentary evidence in support of delay in construction of the factory building and obtaining necessary permission from municipal corporation.
20.	M/s Kudu Industries Limited, Ludhiana. 01/36/218/209/AM-16/EPCG-I	3030002284 dated 21.12.2006	Extension of block-wise EOP.	The Committee noted that party has fulfilled their entire EO during the 2nd block period of original EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved

				amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. Third party exports shall be subject to conditions prescribed in para 5.10 (d) of HBP 2015-20 read with policy circular 3 dated 02.09.2015. **This has the approval of DG.**
21.	M/s Honda Motorcycle and Scooter India Pvt. Ltd., Gurgaon. 01/36/218/214/AM-16/EPCG-I	0530156181 dated 05.08.2011	Permission for re-export of capital goods for repair.	The Committee took into account the submission of the party that they had imported 2 nos. of Gas Generator set (2MW) vide B/E No. 111374 dated 09.02.2012. Both their generators have stopped working and are damaged beyond repair in India and as per the field service report of their vendor it needs to be sent back for necessary repair. The Committee deliberated upon the case and decided that the party may **approach Customs** for re-export of Capital Goods for repair under bond as per Customs Notification for export of goods for repair & re-import.
22.	M/s Sriyansh Ispat Ltd., Ludhiana. 01/37/218/298/AM-16/EPCG-II	3030005784 dated 30.09.2009	Extension of block-wise EO period.	The Committee noted that party has fulfilled their entire EO during 2nd block period of original EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
23.	M/s Sree Pandian Spinning Mills Pvt. Ltd., Tamil Nadu 01/37/218/269/AM-16/EPCG-II	3530002263 dated 27.12.2006 3530002322 dated 23.01.2007 3530002356 dated 06.02.2007 3530002436 dated 07.03.2007 3530002631 dated 21.05.2007 3530002746 dated 17.07.2007	Extension of block-wise EO period and extension of EOP for 2 years.	The Committee noted that the party has fulfilled 48.76 and 80.98% EO in respect of 2 EPCG authorization nos. 3530002322 dated 23.01.2007 & 3530002263 dated 27.12.2006 respectively and Nil against remaining 04 EPCG authorizations. The Committee took into account the submission of the party that now they have sufficient export orders in hand and are confident to complete their EO within extended EO period. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of all the 6 EPCG

				authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and b) extension of EOP for 2 years against all the 6 EPCG authorizations on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
24.	M/s Sahil Resorts and SPA India Ltd,. Pune 01/37/218/121/AM-16/EPCG-II	3130002055 dated 20.10.2006 3130002083 dated 08.11.2006 3130002118 dated 24.11.2006 3130002132 dated 04.12.2006 3130002140 dated 06.12.2006 3130002252 dated 02.02.2007	Extension of block-wise EO period and extension of EOP for 2 years.	The Committee noted that the party has fulfilled 100% EO in respect of 04 EPCG authorization nos. 3130002055 dated 02.02.2007, 3130002118 dated 24.11.2006, 3130002132 dated 04.12.2006 & 3130002140 dated 06.12.2006 and fulfilled 41.12% & 70.60% EO against 2 EPCG authorization nos. 3130002252 dated 02.02.2007 & 3130002083 dated 08.11.2006 respectively. The party informed that they could not fulfil the first block EO total EO against two EPCG authorizations due to recession in the market. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of all the 6 EPCG authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and b) extension of EOP for 2 years against 2 EPCG authorization nos. 3130002252 dated 02.02.2007 & 3130002083 dated 08.11.2006 on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b)

				of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
25.	M/s Tan Print (India) Pvt. Ltd,. New Delhi 01/37/218/162/AM-15/EPCG-II	0530157344 dated 04.01.2012 (issued in lieu of 0530141033 dated 15.05.2006). 0530157425 dated 17.01.2012 (issued in lieu of 0530141030 dated 15.05.2006).	Extension of block-wise EO period.	The Committee noted that earlier the request of the party was placed before the EPCG Committee Meeting held on 22.01.2015, wherein it was decided to defer it with direction to call for a report from concerned RA in respect of both the authorizations. RA has now furnished the Report. The Committee further noted that the party has fulfilled 97.99% EO against authorization no.0530157344 dated 04.01.2012 and fulfilled 48.92% against authorization no.0530157425 dated 17.01.2012 through direct and third party exports. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**
26.	M/s Uttam Sucrotech International Pvt. Ltd., Noida. 01/37/218/215/AM-16/EPCG-II	0530141104 dated 19.05.2006	i. Condonation of procedural lapse of not mentioning the date of installation of capital goods in the certificate issued by central excise authority. ii. Condonation of procedural lapse of not showing name of supporting manufacturer. iii. Consideration of export of alternate products.	The Committee took into account the submission of the party that they had obtained the Installation Certificate from Central Excise but the date of installation of capital goods is not mentioned on the certificate. The party has further stated that they could not mention the name of supporting manufacturer in the shipping bills presented towards the discharge of export obligation. The party has also requested for consideration of Export of alternate products towards fulfilment of specific export obligation. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to (i) Condone lapse of non-mention of the date of installation of capital goods in the certificate issued by central excise authority. (ii). Condone of procedural lapse of not showing name of supporting manufacturer in the Shipping Bills as the exports are in the name of Authorisation holder. This shall be subject to a composition fees of Rs 5000 per

				authorisation. The Committee directed that the RA may examine the export of alternate product for EO fulfilment as per policy. **This has the approval of DG.**
27.	M/s Varrsana Ispat Limited, New Delhi 01/37/218/214/AM-16/EPCG-II	0530139874 dated 11.11.2005	Condonation of delay in installation of capital goods.	The Committee noted that the party has fulfilled 75.78% during the original EOP. The Committee took into account the submission of the party that they had completed the entire EO and submitted the documents for issuance The Committee observed that the party has submitted the installation certificate from Central Excise but there was a delay in installation of Capital Goods beyond 18 months. The Committee, therefore, **decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** condonation of delay in installation of capital goods subject to payment of composition fee of Rs. 5000/-. **This has the approval of DG.**
28.	M/s Shri Durga Industries, Maharashtra 01/37/218/164/AM-16/EPCG-II	3130001604 dated 01.03.2006	Extension of block-wise EO and extension of EOP for 2 years.	The Committee noted that the party has fulfilled 40.37% EO within original EOP. The Committee took into account the submission of the party that they have export orders in hand. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
29.	M/s Samrat Forgings Limited, Chandigarh	2230000208 dated	i. Extension of block-wise EO,	The Committee noted that party has stated that they could not fulfil EO

	01/37/218/178/AM-16/EPCG-II	30.08.2005 2230000184 dated 23.06.2006 2230000549 dated 17.01.2007 2230000695 dated 22.08.2007	extension of EOP for 2 years; and ii. Condonation of procedural lapse for not-mentioning the authorization number in shipping bills.	during the original EOP. However, they have fulfilled the entire EO after the validity period of the authorizations. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of all the 4 EPCG authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and b) extension of EOP for 2 years against all the 4 EPCG authorizations on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. Regarding the second request the Committee directed that RA may examine the request as per policy provisions. **This has the approval of DG.**
30.	M/s Staples India, A.P. 01/37/218/289/AM-16/EPCG-II	0930003852 dated 19.02.2008	Extension of block-wise EO and extension of EOP for 2 years.	The Committee noted that party has stated that they have fulfilled 38% EO during the original EOP. Now they have export orders and are confident to fulfil the EO within extended EOP. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and b) extension of EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of

				extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
31.	M/s M.O.C. Dies and Moulds, Chennai 18/45/AM-16/P-5	0430001089 dated 12.05.2003 0430006867 dated 20.11.2008	Extension of block-wise EO period.	The Committee noted that the party has stated that they have fulfilled EO against the authorization no. 0430001089 dated 12.05.2003 through direct exports, supply to SEZ/MEPZ and third party exports. The party has not fulfilled any EO towards 0430006867 dated 20.11.2008. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. Third party exports shall be subject to conditions prescribed in para 5.10 (d) of HBP 2015-20 read with policy circular 3 dated 02.09.2015. **This has the approval of DG.**
32.	M/s Balaji Paper & Newsprint Pvt. Ltd., Kolkata 01/36/218/200/AM-13/EPCG-I	0230000748 dated 18.10.2004 0230000857 dated 27.01.2005 0230000898 dated 02.03.2005	Extension of EOP.	The Committee deliberated upon the case and decided to **defer** it with directions to obtain written comments from DOR in the matter.
33.	M/s Hotel Vaigai (P) Ltd., Chennai 01/36/218/250/AM-16/EPCG-I	0430004428 dated 12.12.2006 0430004593 dated 31.01.2007 0430004749 dated 12.03.2007 0430004810 dated 28.03.2007 0430005249 dated 14.08.2007 0430005466 dated 16.10.2007 0430005623 dated	Extension of block wise EOP and extension of EOP for 02 years.	The Committee noted that the party has fulfilled 49% EO during the 1st block against the authorization no. 0430005688 dated 09.01.2008 and have not submitted any document towards the fulfilment of EO against other 08 EPCG authorizations. The Committee took into account the submission of the party that due to slump in Foreign Tourists arrival in Chennai for the last 4-5 years they could not fulfil their EO within EOP. Now they have made arrangements with the Foreign Tour Operators for availing their Hotel facilities for tourists during their visit to Chennai are confident to fulfil their EO within the extended EOP. The Committee deliberated upon the

		17.12.2007 0430005688 dated 09.01.2008 0430005784 dated 08.02.2008		case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow**: a) extension of block-wise EOP in respect of all the 9 EPCG authorizations, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20; and b) extension of EOP for 2 years against all the 9 EPCG authorizations on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.17 (b) of HBP 2015-20, as the party could not apply to RA within the prescribed time period. **This has the approval of DG.**
34.	M/s Arunkumar Spinning Mill Pvt. Ltd., Coimbatore. 01/36/218/252/AM-16/EPCG-I	3230011828 dated 24.04.2008 3230013984 dated 11.11.2009	Extension of block-wise EO period.	The Committee took into account the submission of the party that they have fulfilled the EO in second block, but could not fulfil EO in the first block EOP due to sluggish international market for yarn and cotton. The Committee deliberated upon the case and decided to **recommend to DG for relaxation under Para 2.58 of FTP 2015-20** to **allow** extension of block-wise EOP, as the party could not apply to RA within the prescribed time period. This shall be subject to payment of 2% composition fee on duty saved amount in proportion to the shortfall at the end of first block in terms of the provisions of Para 5.14 (c) of HBP 2015-20. **This has the approval of DG.**

DGFT = Directorate General of Foreign Trade, DG = Director General, FTP = Foreign Trade Policy, HBP v1 = Handbook of Procedure Vol. I, EO = Export Obligation, EODC = Export Obligation Discharge Certificate, EOP = Export Obligation Period, EPCG = Export Promotion Capital Goods, RA = Regional Authority, BG = Bank Guarantee, FFE = Free Foreign Exchange, FE = Foreign Exchange, IEC = Importer-Exporter Code, DOR = Department of Revenue, IEM = Industrial Entrepreneurs Memorandum, RCMC = Registration-cum-Membership Certificate.
